

**Central Administrative Tribunal  
Principal Bench**

**O.A. No.605/2017**  
MA No. 617/2017

New Delhi this the 17<sup>th</sup> day of October, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Sh. Chandra Mohan (aged about 44 years)  
S/o Sh. Ram Niwas,  
R/o Room 16/206, Type-I,  
Prem Nagar, Tyag Raj Stadium, Delhi-3

- Applicant

(None)

Versus

1. Union of India through  
Secretary,  
Ministry of Health,  
Nirman Bhawan, New Delhi
2. The Director General of Health (CGHS)  
Nirman Bhawan, New Delhi
3. The Additional Director, CGHS (HQ)  
RK Puram, Sector 12, New Delhi-22
4. CMO Incharge,  
CGHS Wellness Dispensary  
Aliganj Lodhi Road, Delhi-110003
5. Sh. Anil Kumar (Pharmacist)  
Sadik Nagar CGHS Dispensary  
(Kidwai Nagar) Delhi

- Respondents

(By Advocate: Mr. Manish Kumar)

**O R D E R (ORAL)**

When this matter is taken up, it is noticed that the applicant had not appeared on previous dates, i.e., 18.05.2018, 11.07.2018, 27.07.2018 and 13.08.2018. Even today, none appears for the applicant even in the revised call. Hence, this Court proceeds with the matter under Rule 15 of CAT (Procedure) Rules, 1987 after hearing the learned counsel for the respondents.

2. The applicant has filed the present Original Application (OA), seeking the following reliefs:-

“(i) To set aside and quash the impugned order dt. 25.4.2016.

- (ii) To direct the respondent to cancel the allotment of CGHS Pool Accommodation Type II Quarter No.4 which was allotted to the respondent No.5 namely Anil Kumar,
- (iii) To direct the respondent to allot the same CGHS Pool Accommodation Type II Quarter No.4 in favour of the applicant as per their Circular dt. 21.8.2007 and 23.9.2013.
- (iv) To pass any other order/s as deemed fit and proper in the facts & circumstances of the case.
- (v) Award cost."

3. As per the copy of the detailed order of allotment dated 09.10.2017 filed by the respondents, it becomes clear that they have allowed the prayer to the extent that the applicant has been allotted Type-II accommodation as sought for in this OA, though Quarter No.4 as asked for in this OA has not been allotted. As the main grievance of the applicant has been redressed by the respondents, the OA stands disposed of.

4. In view of the above order, no order is required to be passed in MA for exemption, which is accordingly disposed of. No costs.

**(Nita Chowdhury)**  
**Member (A)**

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